

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 230/MP/2026**

Subject : Petition under Rules 3(7) and 3(8) of the Electricity (Timely recovery of costs due to Change in Law) Rules, 2021, read with Article 12 of the Transmission Service Agreement dated 30.9.2021, seeking approval/verification of the Change in Law impact on the cost of the transmission project and consequential adjustment of monthly transmission charges.

Petitioner : Kallam Transmission Limited (KTL)

Respondent : Renew Solar Power Private Limited & Anr.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, KTL  
Shri Tanmaya Vyas, KTL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval/verification of the Change in Law impact on the cost of the transmission project and consequential adjustment of monthly transmission charges.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, including impleaded Respondents.
- (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.
- (c) The Petitioner to submit the following information, on an affidavit, within four weeks:
  - (i) Details of the Change in Law events that have affected the execution of each of the elements of the Transmission Project covered in the Petition in the following table:



| S. No. | Name of Transmission Element | Details of Change in Law Event | Date of occurrence of the Change in Law event | Amount of compensation claimed on account of the change in Law | Additional IDC (in Rs.) | Additional IEDC (in Rs.) | Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure |
|--------|------------------------------|--------------------------------|-----------------------------------------------|----------------------------------------------------------------|-------------------------|--------------------------|---------------------------------------------------------------------------------------------------------------------|
|        |                              |                                |                                               |                                                                |                         |                          |                                                                                                                     |

(ii) Present status of payment of the transmission charges in respect of the Transmission Project.

3. The Petition will be listed for hearing on **25.8.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**